BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 350/2017 in C.P. (I.B) No. 123A/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

Name of the Company:

Windson Chemical Pvt Ltd.

V/s.

Alpha Particle Board Pvt Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Jaimin R. Dave

Advocate

Petitiones

2. HARMISH K. SHAH

Advocate

Perpondent

4444

ORDER

Learned Advocate Mr. Jaimin Dave present for Operational Creditor/ Applicant. Learned Advocate Mr. Harmish Shah present for Respondent in IA 350/2017.

Application is filed by petitioner seeking permission to withdrawn CP (IB) no. 123A/2017 on the ground that matter is settled.

In fact CP (IB) 123A/2017 is reserved for orders.

Hence, CP(IB) 123A/2017 is reopened in view of this application.

Applicant is permitted to withdraw CP(IB) 123A/2017.

Application is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.